

ries manufacturing specified goods without any condition regarding declaration of a factory as refinery. The aforesaid declarations have therefore, also been cancelled as there is no need for such declaration after 1.3. 89.

Casual Workers in Samastipur Division

6448. SHRI RAM BHAGAT PASWAN:
Will the Minister of RAILWAYS be pleased to state:

(a) the number of casual workers enrolled in Samastipur railway division and the number out of them employed and the number awaiting employment;

(b) the percentage of Harijans and Adiwasis among those employed and those awaiting employment;

(c) whether Government have directed the Eastern Railway to appoint Harijans and Adiwasis for Class III and IV posts under crash programme; and

(d) if so, the number of persons appointed under this programme and the number of Harijans among them under Samastipur division?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

MOU with Switzerland

6449. SHRI BALWANT SINGH RAMMOOWALIA:
SHRI SYED SHAHABUDDIN:
SHRI DINESH GOSWAMI:
SHRI C. JANGA REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether India and Switzerland have

recently signed a Memorandum of Understanding (M.O.U.) to provide mutual assistance in the investigation of criminal offences;

(b) if so, whether the above document facilitates Government to ascertain the amount deposited by Indians in Swiss Banks;

(c) if so, whether Government have obtained any information with regard to the amount deposited by Indians by the end of the 1988;

(d) if so, the details of the total amount deposited;

(e) the amount out of the said deposits which has been considered illegal?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). By exchange of letters on the 20th February, 1989, an agreement has been reached with the Government of Switzerland to provide for mutual assistance in investigation of criminal offences on the basis of the principles of reciprocity and dual criminality. In terms of this agreement, assistance and cooperation of Swiss authorities can be enlisted by law enforcement agencies for collecting information/evidence in respect of specific cases under investigation.

(c) to (e). In view of the reply to parts (a) & (b), general information about deposits of Indians in Swiss banks cannot be obtained under this agreement.

[English]

India's share in Export Market for Jewellery

6450. SHRIMATI KISHORI SINHA:
Will the Minister of COMMERCE be pleased to state: